

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 02
(IB)-1169(PB)/2019

IN THE MATTER OF:

Sapphire N Associates Pvt. Ltd.	...	Applicant/Petitioner
Vs		
Orris Infrastructure Pvt. Ltd.	...	Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 10.03.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant	:	Mr. Sunil Fernandes, Mr. Prithu Garg, Mr. Harsimran Duggal, Mr. Aditya Awasthi, Ms. Diksha Dadu, for SRA in IA-3556/2022
For Respondent	:	Mr. P. Nagesh, Sr. Adv., Mr. Ankit Singal, Mr. Sushant Kandwal, Advs. Mr. Manish Kumar Srivastava, Mr. Kartik Pandey, Advs for Respondent No. 28.

ORDER

Heard, the Learned Counsels for both sides, there are certain issues which need to be resolved amicably between the parties.

At the request, the matter stands adjourned to **18.04.2023** for a physical hearing.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)